

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.No.785 OF 1999.

DATE OF ORDER:27-5-1999.

BETWEEN:

Pilli Roja Pushpa Ratna Kumari. ...Applicant

and

1. The Asst.Director General,
The Government Medical Stores(Depot),
E.S.I. Hospital Compound,
S.R.Nagar Post, Hyderabad.
2. The Deputy Asst.Director General,
The Govt. Medical Stores(Depot),
E.S.I. Hospital compound,
S.R.Nagar Post, Hyderabad.
3. The Employment Exchange, rep. by
its Officer, RTC 'X'roads,
Hyderabad.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.B.VenkataReddy

COUNSEL FOR THE RESPONDENTS :: Mr.V.Vinod Kumar for R-1 & R-2
: Mr.VV.Anil Kumar for R-3.
S. C. for Smt. A.P.

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

AND

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

: O R D E R :

ORAL ORDER(PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

Heard Mr.B.Venkata Reddy, learned Counsel for the
Applicant, Mr.V.Vinod Kumar, learned Standing Counsel
for the Respondents 1 and 2, and Mr.V.Suryanarayana Sastry
for Mr.VV.Anil Kumar, learned Standing Counsel for Respon-
dent No.3.

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2. The applicant herein is an aspirant for the post of Pharmacist-cum-Clerks under Respondent No.1. As her name was not sponsored by the Employment Exchange, the department is not willing to accept her application for that post.

3. Hence, this OA is filed for permitting her to file her application and also considering her for that post alongwith the Employment Exchange sponsored candidates.

4. In view of the Supreme Court Judgment in THE EXCISE SUPERINTENDENT, MACHILIPATNAM, KRISHNA DISTRICT Vs K.B.N. VISHWESHWAR RAO & OTHERS (reported in 1996(6) SCALE 676), the application of the applicant should also be entertained and her case considered for that post provided,

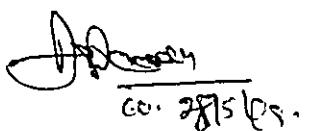
- i) She fulfills all other conditions required for consideration for that post except her non-sponsorship by the Employment Exchange; and
- ii) The application is submitted atleast a week before the start of the selection proceedings either Written or Interview or both.

5. The OA is ordered accordingly at the admission stage itself. No costs.


(R.RANGARAJAN)
MEMBER(ADMN)


(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 27th day of May, 1999
*** Dictated to steno in the Open Court
DSN


Co. 28505

cc by 28.5.99
1ST AND 2ND COURT

COPY TO:-

1. HONJ
2. HHRP M(A)
3. HSSP M(J)
4. D.R. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD ::
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN ::
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR ::
MEMBER (J)

ORDER: 27.5.99

ORDER / JUDGEMENT

MA./RA.TCP No.

in
OA. No. 785/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

D.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED X REJECTED.

NO ORDER AS TO COSTS.

SRR

